

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P.No. 09/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company	Shantinath Commercial Pvt.Ltd.-Versus-Tantia Construction Ltd.		
Under Section	271-272		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Kapur Chand Garg Advocate
Sunita Agarwal Advocate

Petitioner

Deo
14/2/18

1. Sourojit Dasgupta, Adv.
2. Sanjay Kr. Baid, Adv.

Corporate Debtor

Sourojit Dasgupta
14/2/18


ORDER

Ld. Counsel for the petitioner and the respondent is present.

Ld. Counsel appearing on behalf of the petitioner sought leave to withdraw the application with liberty to file fresh application u/s. 9 of the Insolvency and Bankruptcy Code, 2016 in view of the notification No. GSR 732E dated 29/06/2017 issued by the Government of India.

It is seen that the petitioner did not submit all information to maintain this application u/s. 7 or 8 or 9 of the Insolvency and Bankruptcy Code, 2016 within the stipulated period in the notification. The petition is stand abated. Accordingly, the operational creditor is permitted to withdraw

the application with liberty to file fresh application complying with the provisions of the Insolvency and Bankruptcy Code, 2016.



(Jinan K.R.)
Member (J)